

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 209/2022

KAMAL SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

CrI.A. No. 212/2022 (II)

CrI.A. No. 211/2022 (II)

CrI.A. No. 210/2022 (II)

Date : 05-04-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rameshwar Prasad Goyal, AOR

Mr. Sudhir Mendiratta, AOR

Mr. Vivek Vidyarthi Suvigya Vidyarthi Shivang
Khanna Yash Dangwal, Adv.

For Respondent(s)

Mr. Sachin Yadav, Adv.

Mr. Ankit Goel, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

In all the matters, sole respondent is duly represented.

Records of the case have been received.

Four weeks time, is granted to the appearing parties, to file additional documents.

After expiry of the said period, matters be processed for listing before the Hon'ble Court, as per rules.

PAVANESH D.
Registrar

pm